

**MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SADAK PARIVAHAN AUR RAJ MARG MANTRALAYA)**

**I. THE FOLLOWING SUBJECTS WHICH FALL WITHIN LIST I OF
THE SEVENTH SCHEDULE TO THE CONSTITUTION OF INDIA:**

1. Compulsory insurance of motor vehicles.
2. Administration of the Road Transport Corporations Act, 1950 (64 of 1950).
3. Highways declared by or under law made by Parliament to be national highways.
4. Issuance of notifications under clause (a) of section 3, and section 3A and section 3D of the National Highways Act, 1956 (48 of 1956) without being scrutinized and vetted by the Legislative Department.

II. IN RESPECT OF THE UNION TERRITORIES:

5. Roads other than National Highways.
6. Administration of the Motor Vehicles Act, 1988 (59 of 1988) and taxation of motor vehicles.
7. Vehicles other than mechanically propelled vehicles.

**III. OTHER SUBJECTS WHICH HAVE NOT BEEN INCLUDED
UNDER THE PREVIOUS PARTS:**

8. Central Road Fund.
9. Coordination and Research pertaining to Road Works.
10. Road works financed in whole or in part by the Central Government other than those in the North Eastern Region.
11. Motor vehicles legislation.
12. Formulation of the privatization policy in the infrastructure areas of roads.

IV. AUTONOMOUS BODIES:

13. National Highways Authority of India.

V. SOCIETIES/ASSOCIATIONS:

14. National Institute of Training for Highway Engineers.

VI. PUBLIC SECTOR UNDERTAKINGS:

15. Indian Road Construction Corporation.

VII. ACTS:

16. The Road Transport Corporations Act, 1950 (64 of 1950).
17. The National Highway Act, 1956 (48 of 1956).
18. The Motor Vehicles Act, 1988 (59 of 1988).
19. The National Highways Authority of India Act, 1988 (68 of 1988).
20. The Control of National Highways (Land & Traffic) Act, 2002.